

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application No. 53 of 1994

Date of Decision: 22.9.1994

Bhaskar Chandra Sahoo

Applicant (s)

Versus

Union of India & Others

Respondent (s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *no*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? *no*

— *T. S. S.* —  
H. RAJENDRA (PRASAD)  
MEMBER (ADMINISTRATIVE)

22 SEP 94

*D. P. HIREMATH*  
(D. P. HIREMATH)  
VICE-CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL: CUTTACK BENCH

Original Application No. 53 of 1994

Cuttack this the 22nd day of September, 1994

C O R A M:

THE HONOURABLE MR. JUSTICE D.P. HIREMATH, VICE-CHAIRMAN

AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

...

Bhaskar Chandra Sahoo aged about  
28 years, son of late Dhoi Sahoo  
of Jayapur, P.O. Belagachhia,  
Via - Baranga, Dist: Cuttack

... Applicant/s

By the Advocate : M/s. S.K. Dash  
P.R. Panda  
B. Mohapatra  
S.K. Mishra  
B.N. Mohapatra

Versus

1. Union of India,  
represented by the General Manager,  
South Eastern Railway, Garden Reach  
Calcutta - 43

2. Divisional Railway Manager  
South Eastern Railway  
Chakradharpur, Bihar

... Respondent/s

By the Advocate : Mr. B. Pal,  
Standing Counsel  
(Rly. Administration)

....

O R D E R

D.P. HIREMATH, V.C., Heard learned counsel for the petitioner Sri B. Mohapatra  
and Shri C.N. Ghosh for Mr. B. Pal.

2. The applicant's father admittedly died when in  
railway service on 31.12.1965. At that point of time,  
according to the applicant, he was a minor, aged of 10 months.  
Thereafter his mother applied in the year 1986 for

appointing the applicant on compassionate grounds to a suitable post. For two years the respondents or the concerned authority did not pass any orders. Only in the year 1988, <sup>they</sup> called for some documents with regard to payment of compensation if any for the ~~death~~ of her husband while in service, to which she replied that there was no such document available and the same were washed away by the floods in the year 1982.

2. Though these contentions have been raised in the counter, Shri O.N.Ghosh is not in a position to tell us if any final orders have been passed when the application was filed by the applicants' mother. For a moment ~~he was~~ <sup>we are</sup> not in a position to understand how the payment or non-payment of compensation assumes relevance when an appointment <sup>was</sup> sought on compassionate grounds. The application has been pending with the respondents for more than 8 years and it is ~~distressing~~ <sup>distressing</sup> to note that so far no final order has been passed. It has now become necessary for us to make a direction to the respondents that they or the concerned authority shall dispose of the application of the applicant's mother within one month from the date of receipt of a copy of this order positively.

3. With these directions the application is disposed of. No costs.

1.5/1  
(H.RAJENDRA PRASAD)  
MEMBER (ADMINISTRATIVE)

22 SEP 94

  
(D.P.HIREMATH)  
VICE-CHAIRMAN

B.K.Sahoo//